

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 69/TT/2012

- Subject : Approval of transmission tariff for Combined Asset I+II: (I) 400 kV D/C Manesar-Neemrana line along with associated bays and (II) 400 kV D/C Bhiwadi-Neemrana line; and Asset-III: 2X315 MVA 400/220 kV ICTs (ICT-I & ICT-II) at Neemrana under the transmission system associated with NRSS XV for tariff block 2009-14 period
- Date of Hearing : 11.3.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : PGCIL
- Respondents: : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others
- Parties present : Shri S.S. Raju, PGCIL,
Ms. Sangeeta Edwards, PGCIL
Shri P. Saraswat, PGCIL
Ms. Seema Gupta, PGCIL
Shri M.M. Mondal, PGCIL
Shri R.B.Sharma, Advocate, BRPL
Shri Padamjit Singh, PSPCL
Shri T.P.S. Bawa, PSPCL

Record of Proceedings

The representative for the petitioner submitted as under:-

- a) The instant petition is for determination of transmission tariff of Northern Region System Strengthening Scheme-XV, which covers 400 kV D/C Manesar-Neemrana line, 400 kV Bhiwadi-Neemrana line, and 2 Nos. 400/220 kV ICTs at Neemrana. Since the Commission has already determined tariff for 400 kV



Bhiwadi-Neemrana line, vide its order in Petition No. 182/TT/2011, revised tariff forms for remaining assets have been submitted vide affidavit dated 19.9.2013;

- b) As per the investment approval dated 20.2.2009, the assets were scheduled to be commissioned within 33 months from the date of investment approval, i.e. by 1.12.2011. As against this, the two ICTs at Neemrana were commissioned- one each on 1.1.2012 and 1.4.2012, and 400 kV D/C Manesar-Neemrana line was commissioned on 1.6.2012. Hence, there is a delay of one to six months;
- c) Detailed justification for delay in the commissioning of the assets has already been furnished vide affidavit dated 14.2.2013. The delay was mainly on account of diversion of land (1.799 Hectare) on 8.4.2011, but the forest authorities cleared the proposal on 16.5.2012. Accordingly, the line was test-charged on 1.6.2012. The delay of one month in case of ICT-II and four months in case of ICT-I was mainly because of delay in handing over the land to the contractors- the land which was supposed to be handed over by revenue authorities to contractors by 4.1.2010 was actually handed over on 24.6.2010;
- d) There was reduction in the line length of 400 kV D/C Manesar-Neemrana line from 90 km to 67 km, due to which there is reduction in cost.
- e) Reply of PSPCL was received, and rejoinder has already been filed.

2. The representative of PSPCL, Respondent No. 6, submitted that the purpose of the ICT is to give power supply to Rajasthan STU. If an asset is commissioned without loading, it remains a stranded asset. Under section 38 of the Electricity Act, 2003, the CTU has a statutory duty to coordinate with STU so that power is evacuated. He requested to know when the ICTs were actually loaded. He further stated that letters, if any, from CTU to STU should have been submitted along with the petition.

3. The learned counsel for BRPL, Respondent No. 12, submitted that under section 38 (c) of the Electricity act it is the function of Central Transmission Utility to ensure development of an efficient, coordinated and economical system of inter-state transmission lines. At Neemrana, the investment approval was for 2X315 MVA transformers, whereas 2X500 MVA ICTs have been provided and still there is an overall savings of 13% in this petition.

4. The Commission observed that the petitioner approached forest authorities on 8.4.2011 though investment approval was accorded on 20.2.2009. The Commission



directed the petitioner to submit the following, on affidavit, with copy to the respondents:-

- (a) Reasons for delay in approaching the forest authorities for clearance;
- (b) Minutes of the meeting of Regional Power Committee to show coordination of CTU with STU;
- (c) Explanation for the mismatch between apportioned approved cost given in the original petition and revised Form-6 submitted vide affidavit dated 19.9.2013 for Asset-I;
- (d) Date of actual loading of ICT.

5. Subject of the above, the order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

